

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1218
ANSWERED ON:03.03.2015
VIOLATION OF HUMAN RIGHTS
Bhamre Dr. Subhash Ramrao

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government and the National Human Rights Commission(NHRC) have registered cases against police personnel regarding violation of human rights and atrocities against people in the country;
- (b) if so, the number of such cases registered by the Government and the NHRC separately and the action taken against the guilty personnel during each of the last three years and the current year, crime and State-wise;
- (c) whether the Government proposes to bring transparency in the interrogation process by getting it videographed and recorded; and
- (d) if so, the details thereof and the other measures taken by the Government to check such cases in future?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU)

(a) & (b): 'Public Order' and 'Police' are State subjects under the Seventh Schedule to the Constitution of India and therefore, it is the primary duty of the State Governments to prevent, detect, register and investigate crime and prosecute the criminals. In view of this, the Central Government does not intervene directly in the matters of police atrocities and the National Human Rights Commission (NHRC) registers complaints of alleged violation of human rights and issues guidelines. A statement indicating state-wise number of cases registered/disposed/pending by the NHRC against police personnel regarding alleged violation of human rights of people in the country during the last three years and current year upto 31.01.2015 is at Annexure.

During the above period, in 794 cases, the Commission recommended monetary relief of Rs.25,73,12,000/-. The Commission also recommended disciplinary action against police personnel in 34 cases and prosecution in 2 cases.

(c) & (d): Pursuant to the guidelines issued by the National Human Rights Commission every death in custody, police or judicial, natural or otherwise, is to be reported to the Commission, within 24 hours of its occurrence. Every death in police encounter is also to be reported to the Commission within 48 hours of its occurrence.

In all such cases the Commission calls for various reports, including the inquest, post-mortem, video- graphy of post mortem, magisterial inquiry report for ascertaining foul play or negligence if any, which resulted in the death.

During various workshops, seminars and camp sittings, the Commission sensitizes senior officers in State Governments for better protection of human rights.